

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT)
"SMC-II" BENCH, MUMBAI**

**BEFORE SHRI C.N. PRASAD, HON'BLE JUDICIAL MEMBER
SHRI N.K. PRADHAN, HON'BLE ACCOUNTANT MEMBER**

ITA NO. 5129/MUM/2018 (A.Y: 2014-15)

Ketan Somchand Haraniya Flat No. 302, Shreenath Complex Off P.K. Extn Road, Opp. Raja Industrial Estate, Nahur Mulund (W) Mumbai - 400080 PAN: ABEPH7395G	v.	Income Tax Officer Ward -1(2) 1 st Floor, Mohan Plaza Wayale Nagar Khadakh Pada, Kalyan (W)
(Appellant)		(Respondent)

Assessee by	:	Shri Shailesh Bandi
Department by	:	Ms. Smita Verma
Date of Hearing	:	05.01.2021
Date of Pronouncement	:	05.01.2021

ORDER

PER C.N. PRASAD (JM)

1. This appeal is filed by the assessee against order of the Learned Commissioner of Income Tax (Appeals)-2, Thane [hereinafter in short "Ld.CIT(A)"] dated 24.07.2018 for the A.Y. 2014-15.

2. Assessee through its Authorized Representative filed a letter dated 04.01.2021 and submitted as under: -

"With reference to the above and Under Instructions of our client, we beg to state and submit that we been instructed to represent the captioned appeal, marked for hearing on 5th January 2021 and in continuation to our letter 2nd January 2021 mailed on even date, we would like to bring to your Honours Kind attention that the Appellant's application in of VSVS has been accepted and Department has issued Form 3 (Copy Enclosed herewith).

We therefore have to request to your honours the appellant would like to withdraw the Captioned appeal.

We request your Honours to kindly pass an appropriate order for the withdrawl of appeal."

- 3.** On a perusal of the above letter of the assessee and the enclosed copy of Form-3 it is noticed that assessee has already filed declaration and undertaking in Form-1 under Vivad Se Vishwas Scheme and received Form-3 from the Revenue accepting the said declaration. Assessee requested for withdrawal of the appeal. Accepting the request of the assessee for withdrawal of appeal, the appeal is dismissed as withdrawn.
- 4.** In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the virtual court on 05.01.2021.

Sd/-
(N.K. PRADHAN)
ACCOUNTANT MEMBER
Mumbai / Dated 05/01/2021
Giridhar, Sr.PS

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)
ITAT, Mum